

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. CP/110(MB)2023

IN THE MATTER OF

ARREL HERALD FURTADO

... Petitioner

Vs

Registrar of Companies Mumbai

... Respondent

Section 441 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: CS Chirag Shah (PH)

For the Respondent: None Present

ORDER

CP/110(MB)2023 - Learned counsel for the applicant wishes to withdraw the present petition stated vide order dated 20.12.2023 in CP/109/2023 by Hon'ble Court- I, the relief has already been granted to the petitioner. Hence, the present petition has become **infructuous**. **Disposed of** as such.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/